

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

C.A.No.2258/2007 In Petition(s) for Special Leave to Appeal (Civil) No(s).21495/2004

K.THULASEEDHARAN

Petitioner(s)

VERSUS

THE KERALA STATE OF PUB.SEV.COMMN.TRI&OR

Respondent(s)

With

C.A.No.2259/2007 @ SLP(C) NO. 261 of 2005

C.A.No.2260/2007 @ SLP(C) NO. 25067 of 2004

Date: 30/04/2007 These Petitions were called on for pronouncement of Judgment today.

For Petitioner(s)

Mr. A. Raghunath,Adv.

Mr. C.K. Sasi, Adv.

For Respondent(s)

M/S. Temple Law Firm,Adv.

Mr. Ramesh Babu M.R., Adv.

Mr.M.T.George, Adv.

C.A.No.2258/2007 In SLP(C) No(s).21495/2004 with C.A.No.2259/2007 @ SLP(C) NO. 261 of 2005

Hon'ble Mr.Justice P.K.Balasubramanyan pronounced the Judgment of the

Bench comprising Hon'ble Mr.Justice C.K.Thakker and His Lordship.

Leave granted.

The appeal is dismissed in terms of the signed Judgment.

C.A.No.2260/2007 In SLP(C) No(s).25067/2004

Leave granted.

The appeal is dismissed in terms of the signed Judgment.

(Satish K. Yadav)

Court Master

(Vijay Aggarwal)

Court Master

(Two signed reportable Judgments are placed on the file)